# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

### Minutes of the Meeting NC-V held on 24.07.2008

The Meeting No. 17/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.07.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No.	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. Naresh Kumar, Assistant Director	R.O, T.C., Noida.
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)

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#### (TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 17/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 17/84-ALC3/2008 MEETING DATE : 24.07.2008

#### Online cases

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Case No.:44/46/84- ALC3/2007	II ,	Meet No/Date:17/84-ALC3/2008 24.07.2008	Status: Rejected
HQ File	RLA File :05/24/040/00372/AM08/	Lic.No/Date:0510207141	
:01/84/050/00318/AM08/		03.08.2007	
Decision: The Committee considered the case as per agende clanguith other relevant papers and chear and that applicant			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement, in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Further, against six export items, it is also not specifically mentioned that out of four import items given in this case which item of import will be required for which export item. Therefore, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.		Status: Deferred
2			Defer Date: 21.08.2008

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details pertaining to this case to the representative of DC(MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.

Case No.:31/17/84-ALC3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Approved
HQ File :01/84/050/00217/AM09/	RLA File :02/24/040/00005/AM09/	Lic.No/Date:0210111134 07.04.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by

allowing 2% wastage on import item on repeat basis as detailed below:-					
Export item	Export Qty.	Import item	Qty. allowed		
100% Flax/Linen Yarn	4000 Kgs	100% Flax/Linen Yarn upto 80	4080 Kgs.		
auto cone spliced		LEA/NM			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions					

	Case No.:23/17/84- ALC3/2008	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:17/84-ALC3/2008 24.07.2008	Status: Deferred
4	HQ File :01/84/050/00209/AM09/		Lic.No/Date:0510219120 08.04.2008	Defer Date: 21.08.2008
	Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC(MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.			

	Case No.:24/17/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
5	HQ File :01/84/050/00210/AM09/	RLA File :05/24/040/00002/AM09/	Lic.No/Date:0510219084 08.04.2008	Defer Date: 21.08.2008
	Decision: The Committee considered	·		

 $\|$ representative of DC(MSME) present in the meeting for examination and comments. In view of this Committee decided to $\|$ defer the case for re-listing on 21.08.2008.

II	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Approved
HQ File :01/84/050/00218/AM09/	RLA File :02/24/040/00047/AM09/	Lic.No/Date:0210112791 26.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a

repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A on similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:33/17/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Approved
HQ File :01/84/050/00219/AM09/	RLA File :02/24/040/00048/AM09/	Lic.No/Date:0210112795 26.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A on similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:34/17/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Approved
HQ File :01/84/050/00220/AM09/	RLA File :02/24/040/00049/AM09/	Lic.No/Date:0210112796 26.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is a repeat adhoc norms for which NC had earlier fixed the norms by allowing the item of import with 8% wastage with a direction to R.A to issue A/A on similar basis for one year and firm were also advised for taking follow up action for conversion of adhoc norms into SION for this import export item through concerned Export Promotion Council. The necessary action is still awaited from them.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:27/17/84-ALC3/2008	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
9	HQ File :01/84/050/00213/AM09/	RLA File :02/24/040/00057/AM09/	Lic.No/Date:0210112958 29.05.2008	Defer Date: 21.08.2008

Decision: The Committee considered the case as per agenda and handed over the original file to the representative of DIPP present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.

	Case No.:19/17/84-ALC3/2008	Party Name:PAM-PAC MACHINES PVT. LTD.,	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Transferred
10	HQ File :01/84/050/00205/AM09/	RLA File :03/95/040/00158/AM09/	Lic.No/Date:0310472594 30.05.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was EDI generated and import/export items against A/A in question fall under the purview of DES-I Section (NC-I). It was therefore decided to transfer the case to DES-I Section.

	Case No.:20/17/84-ALC3/2008	Party Name:LAKHANI APPAREL PVT.LTD.	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Rejected
11	HQ File :01/84/050/00206/AM09/	RLA File :05/24/040/00104/AM09/	Lic.No/Date:0510221383 02.06.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet (size-wise) nor specification, drawing, CAD/CAM/Laymarker/Measurement etc of the export items, in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

	Case No.:26/17/84-ALC3/2008	LIMITED	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
12	HQ File :01/84/050/00212/AM09/		Lic.No/Date:1010029686 03.06.2008	Defer Date: 21.08.2008

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DC (MSME) present in the meeting for examination and comments. It was also decided to refer the case to TC, Mumbai for their examination & comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.

Case No.:28/17/84-ALC3/20	Party Name:J.D. JON LTD.	MES & CO. PVT. Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
HQ File :01/84/050/00214/A	M09/ RLA File :02/24/040/0	00063/AM09/ Lic.No/Date:0210113212 03.06.2008	Defer Date: 21.08.2008

- Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call for the following information/documents from the firm:-
  - (i) Details of the indigenous inputs alongwith their quantity;
  - (ii) Justification for the use of item of import in the export product;

In view of this Committee decided to defer the case for re-listing on 21.08.2008.

	MASTURLAL & SONS.,		Status: Rejected
HQ File :01/84/050/00208/AM09/		Lic.No/Date:0710057761 06 06 2008	

114	<b>4</b>		00.00.2000	
14	Decision: The Committee considers			al that flame also at
Ш	Decision: The Committee considere	the case as per agenda alongwith off	ner relevant papers and observe	d that flow chartll

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that flow chart submitted by the firm is not specific. Firm have also not given measurement, calculation sheet, drawing, design in absence of which it is not possible to compute the requirement of inputs. Further, description of export item and import item does not appear to be correct. In view of the above Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:25/17/84-ALC3/2008	FURNISHERS	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Rejected
15	HQ File :01/84/050/00211/AM09/		Lic.No/Date:1010029707 06.06.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither mentioned the type of rubber nor composition of export import and net content of rubber, in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

	Case No.:29/17/84-ALC3/2008	Party Name:CHINAR FORGE LIMITED	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
16	HQ File :01/84/050/00215/AM09/	RLA File :30/24/040/00014/AM09/	Lic.No/Date:3010056600 09.06.2008	Defer Date: 21.08.2008

Decision: The Committee considered the case as per agenda and handed over the copy of relevant details to the representative of DIPP present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.

Case No.:30/17/84-ALC3/2008 Party Name:JCT LIMITED Meet No/Date:17/84-ALC3/2008 Status:

			24.07.2008	Rejected	
	HQ File :01/84/050/00216/AM09/	RLA File :30/24/040/00015/AM09/	Lic.No/Date:3010056679		
17			13.06.2008		
'	Decision: The Committee considered	d the case as per agenda alongwith o	other relevant papers and observed th	at applicant firm	
	have neither given specification of export and import items nor design, calculation sheet, in absence of which it is not possible to				
	compute the requirement of inputs. Therefore, Committee was constrained to reject the request of firm.				
	RLA may take suitable consequential action accordingly.				

	Case No.:1/17/84-ALC3/200	)8 Pa	rty Name:DIGJAM LIMITED		Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Approved
	HQ File :01/84/050/00187/AM09/				ic.No/Date:2410021617 )8.07.2008	
		eting decided	the case as per agenda and to ratify the advance authorization			atives of technical
18	Export item	Export Qty.	Import item	Qty. a	llowed	
	Dyed polyester/wool	718 kgs	1) Scoured Wool	1) 413	3.22 Kgs.	
	blended fabrics with elastomer yarn, Wool 315.92 Kg, Polyester tow	J	(2) Polyester Tow	2) 453	3 Kgs.	
	-387.72 kgs and		(3) Elastomer Yarn	3) N	let to net with	
	Elastomer yarn-14.36 kg			ассоц	untability clause.	
	The R.A. shall be advised to	take necessa	ary action subject to compliance	e of oth	er usual conditions.	

Case No.:2/17/84-ALC3/2008	'	1.1.00/0000	Status:
		ALC3/2008	Approved
		24.07.2008	

	HQ File :01/84/050/00188/A	M09/ RL	A File :24/24/040/00008/AM09	D/ Lic.No/Date:2410021618 08.07.2008
			ne case as per agenda and to ratify the advance authoriza	in consultation with the representatives of technical tion as per detailed below:-
19	Export item	Export Qty.	Import item	Qty. allowed
	Dyed polyester/wool	2953.640	1) Scoured Wool	1) 413.22 Kgs.
	blended fabrics with elastomer yarn, Wool	kgs	(2) Polyester Tow	2) 453 Kgs.
	1594.965 Kg, Polyester			
	tow - 1299.602 kgs and		(3) Elastomer Yarn	3) Net to net with
	Elastomer yarn-59.073 kg			accountability clause.
	The R.A. shall be advised to	take necessa	ary action subject to compliance	e of other usual conditions.

	Case No.:3/17/84-ALC3/2008		,		Meet No/Date:17/84-ALC3/2008 24.07.2008		Status: Approved
	HQ File :01/84/050/00189/AM09/		II II		Lic.No/Date:2410021619 08.07.2008		
20	Decision: The Committee considered with the representatives of technical to ratify the advance authorization as		orities present in the detailed below:-	e meeting de	cided	ı	
	Export item  Dyed wool fabrics with elastomer yarn, Wool 1594.965 Kg, Polyester tow - 1299.602 kgs and Elastomer yarn-59.073 kg		Import item Scoured Wool	Qty. allowed 3942.90 Kg			

	Case No.:4/17/84-ALC3/2008	Party Name:SUBBAROW APPARELS,	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
21	HQ File :01/84/050/00190/AM09/	RLA File :04/24/040/00094/AM09/	Lic.No/Date:0410097036 08.07.2008	Defer Date: 21.08.2008
	Decision: The Committee consider representative of DC(MSME) present defer the case for re-listing on 21.08.20	• •	- 11	

	Case No.:5/17/84-ALC3/	/2008 P	arty Name:SAS INTERNATIONA	,	Meet No/Date:17/8/ ALC3/2008 24.07.2008	4-	Status: Approved
	HQ File :01/84/050/0019	1/AM09/	RLA File :04/24/040/00098/AM09		Lic.No/Date:04100909.07.2008	97076	
22	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization taking cue from SION, J-225 as per detailed below:-						
	Export item	Export Qty.	Import item	Qty.	allowed		
	Cashmere Knitwears	2500 kgs	Scoured fine Animal Hair (Dehaired Cashmere)	3500	0 Kgs.		
	The R.A. shall be advise	d to take necess	sary action subject to compliance	e of of	ther usual conditions	).	

Case No.:6/17/84-ALC3/2008	11	Meet No/Date:17/84-ALC3/2008 24.07.2008	Status: Approved
HQ File :01/84/050/00192/AM09/	RLA File	Lic.No/Date:	
	:04/24/040/00097/AM09/	0410097080	
		09.07.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage on import item as detailed below: -

S. No	Export Product	Export	Import Item	Qty. allowed
No		Qty.		
1	Silk/Cashmere Blended Shawls, Scarves, Mufflers (45% Silk/55%	6000 Kgs.	Spun Silk Yarn	2835 Kgs.
	Mufflers (45% Silk/55% Cashmere)		Yarn of Fine Animal Hair of Cashmere (Carded)	3465 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/17/84-ALC3/2008		Party Name:ADITYA BIRLA LIMITED.,	NUVO	Meet No/Date 24.07.2008	:17/84-ALC3/2008	Status: Approved
HQ File :01/84/050/0	00193/AM09/	RLA File :02/24/040/00097	/AM09/	Lic.No/Date:0 14.07.2008	210114795	
representatives of to applied for as detailed	echnical authori ed below: -	ered the case as per age ies present in the meeting d	ecided to	ratify the adv		- 11
Export item	Export Qty.	Import item	Qty. allov	ved		
modacrylic ble	nished 360 kgs ended aining	Acrylic fibre modacrylic staple fibre	1) 228.9	6 Kgs		
modacrylic (216 and cotton (144 kgs	• / I	2) Raw cotton	2) 191.5	20 Kgs		
The R.A shall be adv	vised to take nec	essary action subject to comp	liance of c	ther usual con	ditions.	

	Case No.:8/17/84-ALC3/2008	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred			
25	HQ File :01/84/050/00194/AM09/	RLA File :03/95/040/00012/AM09/	Lic.No/Date:0310478557 14.07.2008	Defer Date: 21.08.2008			
11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case of the firm wherein norms have been fixed by NC.						
	It was therefore decided to defer t	the case for re-listing on 21.08.2008.					

	Case No.:9/17/84-ALC3/2008	LIMITED	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred			
26	HQ File :01/84/050/00195/AM09/	RLA File :03/95/040/00006/AM09/	Lic.No/Date:0310478572 14.07.2008	Defer Date: 21.08.2008			
- 11	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case of the firm wherein norms have been fixed by NC.  It was therefore decided to defer the case for re-listing on 21.08.2008.						

	Case No.:13/17/84-ALC3/2008	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Transferred
27	HQ File :01/84/050/00199/AM09/	RLA File :05/24/040/00252/AM09/	Lic.No/Date:0510223813 14.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was EDI generated and import/export items against A/A in question fall under the purview of DES-VII Section (NC-7). It was therefore decided to transfer the case to DES-VII Section.

	Case No.:10/17/84-ALC	3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:17/84 ALC3/2008 24.07.2008	Status: Approved		
	HQ File :01/84/050/0019	6/AM09/	RLA File :02/24/040/00100/AM09/	Lic.No/Date:021011 15.07.2008	14840		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 2% wastage on import item on repeat basis as detailed below:-						
	Export item	Export Qty.	Import item	Qty. allowed			
100% Flax/Linen Yarn 12000 Kgs 100% Flax/Linen Yarn upto 80 12240 Kgs.				12240 Kgs.			
auto cone spliced LEA/NM							
	The R.A. shall be advised	d to take nece	ssary action subject to compliance o	of other usual conditions.	-		

	Case No.:11/17/84-ALC3/20	ll l	Party Name:KESH KNITWEAR PRIVATE LIMITED	Meet No/Date:17/84 ALC3/2008 24.07.2008		Status:Case Added
	HQ File :01/84/050/00197/A	AM09/	RLA File :31/24/040/00113/AM09/	Lic.No/Date:311003 15.07.2008	34418	Defer Date:
29	Decision: The Committee of representatives of technical allowing 5% wastage on imp	authorities	the case as per agenda alongw present in the meeting decided to ra detailed below:-	ith other relevant pape atify the advance authorize	rs and in c zation issued	onsultation with d in this case by
	Export item Ex	xport Qty.	Import item	Qty. allowed		
	100% VW merino 10	007 Pcs	100% VW merino fine NM 30/2	469.024 Kgs.		

knitted sweaters		yarn		
(446.69 Kgs)				
The R.A. shall be advise	d to take nece	ssary action subject to compliance o	of other usual conditions.	

	Case No.:12/17/84-ALC3/2008	Party Name:SCOTTS GARMENTS LIMITED,	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred		
30	HQ File :01/84/050/00198/AM09/	RLA File :07/24/040/00172/AM09/	Lic.No/Date:0710058558 15.07.2008	Defer Date: 21.08.2008		
	Decision: The Committee considered the case as per agenda and other relevant details to the representative of DC(MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.					

	Case No.:14/17/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
31	HQ File :01/84/050/00200/AM09/	RLA File :05/24/040/00251/AM09/	Lic.No/Date:0510223820 15.07.2008	Defer Date: 21.08.2008

Decision: The Committee considered the case as per agenda and other relevant details to the representative of DC(MSME) present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.

Case No.:15/17/84-ALC3/2008	Party Name:MATRIX CLOTHING	Meet No/Date:17/84-	Status:
	PVT. LTD.	ALC3/2008	Deferred

			24.07.2008	
,,	HQ File :01/84/050/00201/AM09/	RLA File :05/24/040/00249/AM09/	Lic.No/Date:0510223844	Defer Date:
)			15.07.2008	21.08.2008
	Decision : The Committee considered	the case as per agenda and other rele	vant details to the representative	of DC(MSME)
	present in the meeting for examination	and comments. In view of this Comr	nittee decided to defer the case	for re-listing on

	Case No.:16/17/84-ALC3/2008	Party Name:MAHAVIR SPINFAB PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred
33	HQ File :01/84/050/00202/AM09/	Lic.No/Date:0610013679 16.07.2008	Defer Date: 21.08.2008	
	Decision : The Committee considered	d the case as per agenda and other rele	evant details to the representati	ve of DC(MSME)

present in the meeting for examination and comments. In view of this Committee decided to defer the case for re-listing on 21.08.2008.

	Case No.:17/17/84-ALC3/2008	LTD.,	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Approved
34	HQ File :01/84/050/00203/AM09/	RLA File :06/24/040/00018/AM09/	Lic.No/Date:0610013697 17.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case allowed as applied for.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

21.08.2008.

		1		Meet No/Date:17/84-ALC3/2008 24.07.2008	Status: Deferred	
		HQ File :01/84/050/00204/AM09/	_		Defer Date: 21.08.2008	
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the report of team of officers, who visited the unit of the firm and case has been decided earlier. It was therefore decided to defer the case for re-listing on 21.08.2008.				

		Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:17/84- ALC3/2008 24.07.2008	Status: Deferred	
36	HQ File :01/84/050/00221/AM09/	RLA File :35/81/040/00001/AM08/	Lic.No/Date:3510024238 21.07.2008	Defer Date: 21.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the similar case of the firm wherein norms have been fixed by NC.				
	It was therefore decided to defer the case for re-listing on 21.08.2008.				

## Manual Cases.

Case No.227	Reference received from Grievance Redressal Committee – M/s. Cotton Jersey, Noida.
NC 17/09 dt. 24.7.2008	F.No.01/84/162/209/AM09/DES-V

Regarding amendment in import licence for Target Plus Scheme.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and the Committee observed that the Target Plus Scheme as indicated by the applicant is for the year 2005-06. The Shipping Bill No.56788 dated 19.8.2005 indicate as Cotton/Silk & Velvet skirt. As per the representation of applicant, they are seeking finalization on Cotton/Silk and velvet blended fabric as an input. The Committee decided that the Cotton/Silk Fabric blended as well as cotton/silk velvet blended fabric have nexus with the export product. Hence, the case may be transferred to the Policy Division.

Case No.228	M/s. Chelsea Mills.
NC 17/09 dt. 24.7.2008	F.No.01/84/50/722/AM08
Ratification of input output norms against Advance Authorisation No.0510175922 dated 7.2.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and observed that this case is under examination of DC(MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 21.08.2008.

Case No.229	M/s. Chelsea Mills.	
NC 17/09 dt. 24.7.2008	F.No.01/84/162/352/AM08	
Ratification of input output norms against Advance Authorisation No.0510204724 dated		

Ratification of input output norms against Advance Authorisation No.0510204724 dated 11.6.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and observed that this case is under examination of DC(MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 21.08.2008.

Case No.230	M/s. Gartex Insta Apparels.
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NC 17/09 dt. 24.7.2008	F.No.01/84/50/527/AM07
·	norms against Advance Authorisation No.0710050295 dated 7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/208/2006-07/Hosy. dated 23.07.2008 as detailed below: -

(1) In the item of import No. 1, the fabric having specifications 60X60X/84X72, GSM-65 (30877.47 Sq mtrs.) appears to be correct and the fabric having specifications 60X60/20X20, GSM-240 appears to be incorrect as the fabric having GSM-240 cannot be woven with cotton yarn count 60, with 20X20 Reed & Pick. In view the above, Committee decided to seek clarification from firm with regard to the specifications of fabric 60X60/20X20, GSM-240 mentioned in import item No.1 before taking a final view in this case. The case stands deferred for re-listing on 21.08.2008.

Firm may be informed accordingly.

Case No.231	M/s. Gopal Clothing Co. Pvt. Ltd.
NC 17/09 dt. 24.7.2008	F.No.01/84/162/1195/AM08
Ratification of input output norms against Advance Authorization No.0510213129 dated 6.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37(5)/31/2008-09/Hosy. dated 23.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies 98% cotton	98% cotton 2% spandex 3/1	1.90 Sq mtrs./Pc
2% spandex woven	stretch twill woven denim fabric,	
blouse. (Style No.	GSM-235+/-10%	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.232	M/s. Bhilad Textile Industries Pvt. Ltd.
NC 17/09 dt. 24.7.2008	F.No.01/84/162/1149/AM08
Ratification of input output norms against Advance Authorisation No.0310454980 dated 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have failed to furnish the information/documents called for by DGFT vide letter dated 5.6.2008. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.233	M/s. Bhilad Textile Industries Pvt. Ltd.
NC 17/09 dt. 24.7.2008	F.No.01/84/162/1148/AM08
Ratification of input output norms against Advance Authorisation No.0310454982 dated 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case applicant firm have failed to furnish the information/documents called for by DGFT vide letter dated 5.6.2008. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.234	M/s. Bombay Rayon Fashions Ltd.
NC 17/09 dt. 24.7.2008	F.No.01/84/50/254/AM07
Ratification of input output norms against Advance Authorisation No.0310397797 dated 1.9.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from T.C., Mumbai are still awaited. It was therefore decided to remind them and defer the case for re-listing on 21.08.2008.

Case No.235	M/s. Bombay Rayon Fashions Ltd.
NC 17/09 dt. 24.7.2008	F.No.01/84/50/259/AM08/DESV
Ratification of input output norms against Advance Authorisation No.0310426252 dated 11.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the comments called for from T.C., Mumbai are still awaited. It was therefore decided to remind them and defer the case for re-listing on 21.08.2008.

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